

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1838
ANSWERED ON:24.08.2007
VACANT POSTS OF JUDGES IN HIGH COURTS
Rani Smt. K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of proposals received by the Union Government for filling up the vacant posts of judges in High Courts during the last three years, State-wise;
- (b) the number of proposals lying pending with the Union Government, State-wise;
- (c) the reasons for pending; and
- (d) the time by which the pending proposals are likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a)&(b) During the period 2005 to 2007 (till 21.8.2007), 231 appointments were made and 38 proposals are at various stages of consideration as on 21.08.2007. High Court wise details are enclosed.

(c) & (d) The proposals for filling up of vacancies in the High Courts are made to the State Constitutional Authorities who, along with their comments send the proposal to the Union Government. The Union Government refers the proposal to the Chief Justice of India for advice. The advice tendered by the Chief Justice of India is submitted for consideration and approval of the Prime Minister and President. Since the appointment of Judges in the High Courts is through a consultative process amongst the Constitutional Authorities, no time frame can be fixed.